

[Shri Y. B. Chavan]

(1) A copy of the Press Consultative Committee Rules, 1969 (Hindi and English versions) published in Notification No. S.O. 4232 in Gazette of India dated the 17th October, 1969, under sub-section (4) of section 8 of the Criminal and Election Laws Amendment Act, 1969.

[Placed in Library. See No. LT-2488/69.]

(2) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1969, published in Notification No. G.S.R. 1974 (English version) and G.S.R. 1975 (Hindi version) in Gazette of India dated the 14th August, 1969, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

[Placed in Library. See No. LT-2489/69.]

ANNUAL REPORT OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : I beg to lay on the Table a copy of the Annual Report of the National Cooperative Development Corporation for the year 1968-69, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

[Placed in Library. See No. LT-2490/69.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955, CARDAMOM (LICENSING AND REGISTRATION) SECOND AMENDMENT RULES AND ANNUAL REPORT OF COFFEE BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to lay on the Table —

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Cotton Control (Amendment) Order, 1969 published in Notification No. S.O. 3915 (Hindi version) and S.O. 3915 (English version) in Gazette of India dated the 27th September, 1969,

minutes

- (ii) S.O. 4365 (English version) and S.O. 4366 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. S.R.O. 1317 dated the 9th June, 1956.

[Placed in Library. See No. LT-2491/69.]

- (2) A copy of the Cardamom (Licensing and Registration) Second Amendment Rules, 1969 (Hindi version) published in Notification No. G.S.R. 2421 in Gazette of India dated the 18th October, 1969, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-2493/69.]

- (3) A copy of the Annual Report of the Coffee Board for the year 1968-69. [Placed in Library. See No. LT-2493/69.]

13.43 hrs.

PAPERS RELATING TO ESTIMATES COMMITTEE

SHRI THIRUMALA RAO (Kakinada) : I beg to lay on the Table the following statement showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Action Taken Reports :—

- (i) Statement showing the replies of Government to the recommendations noted in Chapter V of the 46th Report of the Estimates Committee (Fourth Lok Sabha).
- (ii) Statement showing the replies of Government to the recommendations noted in Chapter V of the 54th Report of the Estimates Committee (Fourth Lok Sabha).
- (iii) Statement showing the replies of Government to the recommendations noted in Chapter V of the 64th Report of the Estimates Committee (Fourth Lok Sabha).
- (iv) Statement showing the replies of Government to the recommendations noted in Chapter V of the 71st Report of the Estimates Committee (Fourth Lok Sabha).

- (v) Statement showing the replies of Government to the recommendations noted in Chapter V of the 77th Report of the Estimates Committee (Fourth Lok Sabha).

COMMITTEE ON PETITIONS  
MINUTES

**SHRI SRADHAKAR SUPAKAR** (Sambalpur) : I beg to lay on the Table the Minutes of the Forty-eighth to Fifty-fifth sittings of Committee on Petitions.

MESSAGES FROM RAJYA SABHA

**SECRETARY** : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (f) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1969, agreed without any amendment to the Salaries and Allowances of Ministers (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 24th November, 1969."
- (g) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1969, agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th December, 1969."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1969, agreed without any amendment to the Bihar Land Reforms Laws (Regulating Mines and Minerals) Validation Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 13th December, 1969."  
*Interruptions.\*\**

**MR. DEPUTY-SPEAKER** : Nothing will go on record.

If you all sit down, I want to say a few words. If you want the Chair to hear everybody, you must allow the Chair to hear what the Members say. If 4 or 5 or 6 of you get up, it is not possible.

SEVERAL HON. MEMBERS *rose*—

**MR. DEPUTY-SPEAKER** : If there is no order, there cannot be any point of order. Kindly listen to me.

**SHRI JYOTIRMOY BASU** (Diamond Harbour) : With the Speaker's permission I have to make a statement. How can you shut me down ?

**MR. DEPUTY-SPEAKER** : I am not shutting you out.

**SHRI DHIRESWAR KALITA** (Gauhati) : But the item is already passed over. (*Interruptions*).

**MR. DEPUTY-SPEAKER** : I would ask the Minister not to provoke. Now the right to raise a point of order is the right of the House. But this right should not be misused. I am saying so. It applies to you and applies to me as well. If there is no order in the House, there cannot be any point of order.

**SHRI MADHU LIMAYE** (Monghyr) : Now there is order in the House.

13-45 hrs.

CONVICTION AND RELEASE OF  
MEMBERS

**MR. DEPUTY-SPEAKER** : I have to inform the House that I have received four identical communications, dated the 23rd December, 1969, from the Judicial Magistrate, New Delhi, which read as follows :

"I have the honour to inform you that Sarvashri Madhu Limaye, J. H. Patel, Janeshwar Misra and Arjun Singh Bhadoria, Members, Lok Sabha, were tried at the New Delhi Courts before me on a charge under section 188, Indian Penal Code. They pleaded guilty to the charge and as such were convicted.

\*\*Not recorded.